

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(LAW DIVISION)**

Petition No. 245/MP/2021 with IA No. 41/2024

Subject : Petition or approval of input price of coal supplied from Dulanga mines for the period from COD, i.e., 1.10.2020 to 31.3.2024.

Petitioner : NTPC

Respondents : BSPHCL and 6 others

Date of Hearing : **28.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Shri Karthikeyan Murugan, Advocate, NTPC
Shri R.K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO

Record of Proceedings

Keeping in view that certain additional information/documents are required to be sought from the Petitioner, the Commission adjourned the hearing of the petition. Accordingly, the Petitioner is directed to furnish the following additional information on or before **3.3.2025** after serving a copy to the Respondents:

- (a) *The scheduled CoD of the integrated coal mine as per the Investment Approval/Mine Plan. Also, the Petitioner is to submit a complete copy of the allotment agreement signed with the Ministry of Coal dated 30.3.2015, including Schedule E (milestones of mine development) of the said agreement.*
- (b) *Total claimed IDC, as mentioned in Annexure-S (Page No.3494) and Form-B (Page No. 2318) of the consolidated petition is not matching with Form-14 (Page No. 2309) of the amended petition. The petitioner is directed to reconcile these values.*
- (c) *Detailed breakup of all the expenses (such as power charges, other Pre-operating expenses, etc.) as on date of commencement of production and actual COD of the integrated coal mine as claimed in Form-K of IEDC, along with supporting documents.*
- (d) *Detailed breakup of expenditure in respect of 'Establishment (other expenditure directly attributable to construction)' amounting to Rs 11441.12 lakh and MBOA expenditure amounting to Rs 361.93 lakh as depicted in Form-B of the amended petition, as on date of commencement of production and as on actual COD of the integrated coal mine.*
- (e) *The Scheduled CoD as well as the status of commissioning of the CHP.*



- (f) *Reply of some queries as sought vide ROP of hearing dated 11.7.2024 (such as clause 2(f): the actual expenses incurred and provision booked towards 'Polytechnic College' as on COD of the integrated coal mine, clause 2(h): scheduled delivery date and scheduled timeline of the different works, clause 2(p): The detailed break up of Rs. 1722.88 lakh claimed towards Environment Management Plan in Coal Mines) have not been furnished. The petitioner is again directed to furnish the aforesaid details.*
- (g) *Justification for escalation rate associated with mining fees in FY 2021-22, 2022-23, 2023-24 being drastically higher than that in FY 2020-21.*
- (h) *Reason for not submitting 'Form-15 Non-Tariff Income' and 'Form-F Statements showing details of items/assets/works/claimed under Exclusions,' as specified in the Tariff Regulations 2019-24.*
- (i) *Justification for variance between Tariff forms and the auditor-certified forms in O&M expenses (Form-2B) submitted by the Petitioner.*

2. The Respondents are permitted to file their replies by **21.3.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **4.4.2025**.

3. The matter shall be listed for hearing on **18.4.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

